

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1047/2025

[Arising out of impugned final judgment and order dated 03-01-2025
in WC No. 41980/2024 passed by the High Court of Judicature at
Allahabad]

MANISH KUMAR GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[IA No. 9279/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 04-03-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Petitioner-in-person

For Respondent(s) : Mr. Gaurav Sharma, Sr. Adv.
Mr. Prateek Bhatia, AOR
Mr. Dhawal Mohan, Adv.
Mr. Pranjay Tirpathi, Adv.
Mr. Rajesh Raj, Adv.Mr. Aarohi Bhalla, Adv.
Mr. Sarvesh Singh Baghel, AOR
Mr. Shaurya Krishna, Adv.Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Alekshendra Sharma, Adv.
Mr. Aditya Kumar, Adv.Mr. Ankit Agarwal, AOR
Ms. Viyushti Rawat, Adv.
Mr. Mikhil Vij, Adv.UPON hearing the Court made the following
O R D E R

List on 05.03.2025, high up on the Board.

(NARENDRA PRASAD)
DEPUTY REGISTRAR(ANJU KAPOOR)
COURT MASTER